GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS

RAJYA SABHA
STARRED QUESTION NO.127
ANSWERED ON 19th DECEMBER, 2022

CORPORATE SOCIAL RESPONSIBILITY (CSR) FUNDS SPENT BY ONGC

127 SHRI S. KALYANASUNDARAM :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount of Corporate Social Responsibility (CSR) funds spent by ONGC in the delta districts of Thanjavur, Tiruvarur, Nagapattinam, Pudukkottai, Cuddalore, Ariyalur and Mayiladuthurai, year-wise from the year 2019; and

(b) whether Government has any proper oversight Committee for the selection of CSR projects in the delta districts and if so, the details thereof?

ANSWER

THE MINISTER OF PETROLEUM AND NATURAL GAS

(SHRI HARDEEP SINGH PURI)

(a) & (b) A statement is laid on the table of the House.

****

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO.127 TO BE ANSWERED ON 19.12.2022 REGARDING "CORPORATE SOCIAL RESPONSIBILITY (CSR) FUNDS SPENT BY ONGC" ASKED BY SHRI S. KALYANASUNDARAM, HON'BLE MP.

(a) & (b) : Every company registered under Companies Act, 2013, with specified thresholds of turnover, or net worth, or net profit during immediately preceding financial year, is mandated to spend at least two percent of the average net profits made during the three immediately preceding financial years on welfare works under Corporate Social Responsibility (CSR). Such companies including ONGC as a part of their CSR, undertake CSR activities under the heads identified under Schedule VII of the Companies Act 2013 with special focus on Health (Nutrition, Sanitation, and Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives and Care for the Elderly & Differently-abled Persons, around their work centers.

CSR is a Board-driven process, and the Board of the Company is empowered to plan, approve, execute, and monitor the CSR activities of the company based on the recommendations of its CSR Committee. CSR mandated companies are required to file details of CSR activities annually in MCA21 registry. Government monitors the compliance of CSR provisions through the disclosures made by the companies in the MCA 21 portal. Companies are required to make necessary disclosure in the financial statements regarding CSR including non-compliance. The existing legal provisions such as mandatory disclosures, accountability to the CSR Committee and the Board, and provisions for audit of account of the company provide the mechanism for monitoring CSR provisions.

The amount of CSR funds spent by ONGC in the delta districts of Thanjavur, Tiruvarur, Nagapattinam, Pudukkottai, Cuddalore, Ariyalur and Mayiladuthurai from 2019-20 to 2021-22 are as below :-

			(Rs. in Lakh)
District	**2019-20**	**2020-21**	**2021-22**
Thanjavur	256.32	25.76	52.83
Thiruvarur	1090.66	234.89	460.36
Nagapattinam	455.80	163.54	140.53
Pudukottai	0.00	0.00	34.69
Cuddalore	30.98	8.00	0.00
Ariyalur	0.00	0.00	17.17
Mayiladuthurai	New District since 2020. Prior to this it was a part of Nagapattinam		38.03

****

भारत सरकार
पेट्रोलियम और प्राकृतिक गैस मंत्रालय

राज्य सभा
तारांकित प्रश्न संख्या: 127
दिनांक 19 **दिसम्बर**, 2022

ओएनजीसी द्वारा खर्च की गई कॉरपोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि

*127. **श्री एस. कल्याणसुन्दरम**:

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2019 से तंजावूर, तिरुवारुर, नागपट्टिनम, पुदुक्कोट्टै, कडलूर, अरियलुर और माइलादुथुरै के डेल्टा जिलों में ओएनजीसी द्वारा खर्च की गई कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि का वर्ष-वार ब्यौरा क्या है; और
(ख) क्या सरकार के पास डेल्टा जिलों में सीएसआर परियोजनाओं के चयन के लिए कोई उचित निगरानी समिति है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उत्तर
पेट्रोलियम और प्राकृतिक गैस मंत्री
(**श्री हरदीप सिंह पुरी**)

(क) और (ख): एक विवरण सदन के पटल पर रख दिया गया है।

****

'ओएनजीसी द्वारा खर्च की गई कॉरपोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि' के संबंध में संसद सदस्य श्री एस. कल्याणसुन्दरम द्वारा दिनांक 19.12.2022 **को पूछे गए राज्य सभा तारांकित प्रश्न सं.** 127 **के भाग (क) और (ख) के उत्तर में उल्लिखित विवरण।**

(क) और (ख): पिछले वित्त वर्ष के दौरान विनिर्दिष्ट अधिकतम सीमाओं के साथ कारोबार अथवा निवल मूल्य अथवा निवल लाभ के साथ कंपनी अधिनियम, 2013 के तहत पंजीकृत प्रत्येक कंपनी पिछले तीन वित्त वर्षों के दौरान औसत निवल लाभ का कम से कम 2 प्रतिशत लाभ निगमित सामाजिक ज़िम्मेदारी (सीएसआर) के तहत कल्याणकारी कार्यों पर ख़र्च करने के लिए अधिदेशित है। ओएनजीसी सहित ऐसी कंपनियां अपने सीएसआर के भाग के रूप में अपने कार्य केंद्रों के आस-पास स्वास्थ्य (पोषण, स्वच्छता और पेय जल), शिक्षा, कौशल विकास, ग्रामीण विकास, महिला सशक्तिकरण, पर्यावरणोन्मुखी पहलों तथा बुज़ुर्गों और दिव्यांगों की देख-भाल पर विशेष ज़ोर देते हुए कंपनी अधिनियम 2013 की अनुसूची VII के तहत पहचाने गए शीर्षों के तहत सीएसआर कार्यकलाप करती हैं।

सीएसआर बोर्ड आधारित प्रक्रिया है और कंपनी के बोर्ड को अपनी सीएसआर समिति की सिफारिशों के आधार पर कंपनी के सीएसआर कार्यकलापों की योजना बनाने, अनुमोदित करने, निष्पादित करने और उन पर निगरानी रखने का अधिकार प्राप्त है। सीएसआर अधिदेशित कंपनियों द्वारा एमसीए 21 रजिस्ट्री में वार्षिक आधार पर सीएसआर कार्यकलापों के ब्यौरे फाइल करना अपेक्षित है। सरकार एमसीए 21 पोर्टल पर कंपनियों द्वारा दी गई जानकारियों के माध्यम से सीएसआर प्रावधानों की अनुपालना पर निगरानी रखती है। कंपनियों द्वारा गैर अनुपालना सहित सीएसआर के बारे में वित्तीय विवरणों में आवश्यक जानकारी देना अपेक्षित है। अनिवार्य प्रकटीकरण, सीएसआर समिति और बोर्ड के प्रति जवाबदेही और कंपनी के लेखाओं की लेखा परीक्षा के लिए प्रावधान जैसे मौजूदा कानूनी प्रावधानों में सीएसआर प्रावधानों की निगरानी की व्यवस्था है।

वर्ष 2019-20 से 2021-22 तक थांजावुर, थिरुवरूर, नागापट्टीनम, पुडुक्कोट्टई, कुड्डालोर, अरियालुर और मयिलादुथुरई डेल्टा जिलों में ओएनजीसी द्वारा खर्च की गई सीएसआर निधियों की धनराशि निम्नानुसार है:

(लाख रु में)

जिला	2019-20	2020-21	2021-22
थांजावुर	256.32	25.76	52.83
थिरुवरूर	1090.66	234.89	460.36
नागापट्टीनम	455.80	163.54	140.53
पुडुक्कोट्टई	0.00	0.00	34.69
कुड्डालोर	30.98	8.00	0.00
अरियालुर	0.00	0.00	17.17
मयिलादुथुरई	2020 से नया जिला। इससे पहले यह नागापट्टीनम का एक भाग था।		38.03

SHRI S. KALYANASUNDARAM:* "Sir, I thank you very much for giving me this opportunity. In the district of Thanjavur, ONGC, from its Corporate Social Responsibility (CSR) Fund has given funds for education, education-related sectors and for health. I want to know the details of funds given by the company, project-wise. Please give details. Can a Committee be formed comprising people's representatives to monitor the utilization of funds?"

SHRI HARDEEP SINGH PURI: Sir, the body of the answer, in fact, provides the details district-wise for the concerned districts which is given for the year-wise, 2019-20, 2020-21 & 2021-22. In so far as the precise details are concerned, as the answer says, this is a Board-driven process, each corporate entity is mandated to spend, at least, two per cent, up to two per cent of its net worth, net profit, in a given year for identified areas such as, which are again listed here, Mr. Deputy Chairman, Sir, on health which includes nutrition, sanitation and drinking water, education, skill development, rural development, women empowerment, environment oriented initiatives and care for the elderly. These details are also, as we have mentioned, uploaded on to the MCA Portal. All the details are there. But, as I said, if some details are required --this is a Board-driven process-- I will be happy to sit with the hon. Member and go over those details. I have no doubt that the hon. Member already has the details but I will be able to supplement them if at all necessary.

MR. DEPUTY CHAIRMAN: Thank you. Second supplementary. Please be brief.

SHRI S. KALYANASUNDARAM: *"Please give details of the funds given every year from 2019-20 to 2021-22."

MR. DEPUTY CHAIRMAN: Please. It is 1'o clock. The House stands adjourned till 2.00 pm.

* English translation of the original speech delivered in Tamil.